

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3263

ANSWERED ON:13.08.2010

ADMIXING OF TADALAFIL IN HERBAL MEDICINE PREPARATIONS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any case of admixing of Tadalafil, an allopathic drug, in the preparation of herbal product named `Musli Power Extra` by the pharmaceutical manufacturer in Kerala has been confirmed by a recent study conducted by the Delhi Pharmaceutical Sciences and Research University, Government of NCT of Delhi;

(b) if so, whether the Government has conducted any inquiry in this regard;

(c) if so, the details thereof;and

(d) the action taken against the pharmaceutical company?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRIS. GANDHISELVAN)

(a) to (d): Yes. A study was conducted in the Department of Delhi Pharmaceutical Science and Research University, Govt. of N.C.T. of Delhi with the aim to find the facts behind the claims made by the manufacturers of these herbal medicines for the treatment of sexual dysfunction and make people aware of the serious side effects of these schedule H drugs i.e. Sildenafil and Tadalafil, which includes Photophobia, dyspepsia and severe Hypotension which can lead to coma and even death. The study reveals that "Musli Power Extra" manufactured by Kunnath Pharmaceuticals of Kerala, Batch No. MP/058/09 was adulterated/admixed "Tadalafil" (Phosphodies) in amount of 32 mg/tablet/capsule.

The issue of Kunnath Pharmaceuticals of Kerala manufacturing "Musli Power Extra" was discussed in detail in the meeting of Ayurveda Siddha Unani Drug Consultative Committee held on 17/6/2010. The committee advised that, Kerala Licensing Authority may recommend to the Central Government for withdrawal/cancellation of the drug License by the Central Government under section 33 EED of Drugs & Cosmetics Act 1940. The firm is also violating the provisions of the Drugs and Magic Remedies (objectionable advertisement) Act 1954. This also brings a bad name to the age old systems of Ayurveda.

It was also agreed by the committee that all the State Licensing Authorities may issue notices and should initiate legal action against the marketing of this product in various states.